

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
JAI AMBE SPARES PRIVATE LIMITED

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	JAI AMBE SPARES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/03/2018
3.	Authority under which corporate debtor is incorporated / registered	ROC- Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MP2018PTC045405
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 87 BRG Industrial Park, Gram Mali Khedi, Behind New Geeta Toll Kanta, Nemawar Road, Bicholi Mardana, Indore, Madhya Pradesh- 452016
6.	Insolvency commencement date in respect of corporate debtor	23.06.2026 (IRP received order's copy on 25.06.2026)
7.	Estimated date of closure of insolvency resolution process	20.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Harsh Firoda IBBI/IPA-001/IP-P-01944/2020-2021/13252
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-1101, BCM Paradise, Nipania, Near Advance Academy, Indore, MP, 452010 harshfiroda@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2nd Floor, 211-B, Scheme no 134, Nipania, Indore, MP 452010 jaiambespare.rp@gmail.com
11.	Last date for submission of claims	07.07.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address:

Notice is hereby given that the National Company Law Tribunal, Indore Bench at Indore has ordered the commencement of a corporate insolvency resolution process of the Jai Ambe Spares Private Limited on 23.06.2026.

The creditors of Jai Ambe Spares Private Limited, are hereby called upon to submit their claims with proof on or before 07.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, (not applicable) as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Harsh Firoda
Interim Resolution Professional
For Jai Ambe Spares Private Limited

Place: Indore
Date: 25-06-2026

Regn. No - IBBI/IPA-001/IP-P-01944/2020-2021/13252
AFA no. AA1/13252/02/311226/108665 valid till 31.12.26